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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 29<sup>th</sup> January, 2026***

+ CRL.M.C. 508/2026 & CRL.M.A. 2050/2026  
ADARSH YADAV & ORS.

.....Petitioner

Through: Mr. R.K. Solanki, Mr. Subhash Kr.  
Anand and Ms. Vanita, Advocates

versus

STATE (GOVT OF NCT) DELHI & ANR.

.....Respondent

Through: Mr. Satinder Singh Bawa, APP for the  
State with SI Ankit Sagar, P.S. Neb  
Sarai.

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+ CRL.M.C. 356/2026  
ANIL & ORS.

.....Petitioner

Through: Mr. Varun Singh, Mr. Rajeev Kumar  
and Ms. Khyati Prajapati, Advocates.

versus

STATE NCT OF DELHI & ORS.

.....Respondent

Through: Mr. Satinder Singh Bawa, APP for the  
State with SI Ankit Sagar, P.S. Neb  
Sarai.

Mr. R.K. Solanki, Mr. Subhash Kr.  
Anand and Ms. Vanita, Advocates for  
R-2 & 3.

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. Both the abovesaid matters are connected cross-cases and in both the matters, the concerned petitioners have filed petitions seeking quashing of respective FIRs.



2. The details of both the cases are as under:-

[In CRL.M.C.508/2026]

FIR No.	418/2021
Date	03.10.2021
Police Station	Neb Sarai, Delhi
Number of accused	03
Offences	308/201/323 IPC r/w 34 IPC
Number of injured/ victim(s)	01
Stage of trial	Prosecution Evidence

[In CRL.M.C.356/2026]

FIR No.	419/2021
Date	03.10.2021
Police Station	Neb Sarai, Delhi
Number of accused	06
Offences	354/323/341/506/509/34 IPC
Number of injured/ victim(s)	03
Stage of trial	Miscellaneous appearance

3. Both the parties are reportedly neighbours, and the dispute in question had taken place, merely, because of the direction of installation of spilt unit of the Air Conditioner.

4. The abovesaid issue ultimately resulted in registration of separate FIRs as per the details given above.



5. The terms of the settlement and compromise have been reduced in writing and the Court has gone through such Settlement Deed dated 02.08.2025. Both the parties have agreed that they would have no objection if the respective FIRs are quashed. It is also mentioned therein that the compromise had taken place with the intervention of well wishes, friends and relatives from both sides, and also with the intervention of the learned Trial Court.

6. As per the terms of settlement, the petitioners in CRL.M.C. 508/2026 have agreed to make payment of Rs.30,000/- to respondent No.2 therein, as compensation towards the medical expenditure and such amount has already been paid. In CRL.M.C. 508/2026, the solitary injured i.e. respondent No.2-Anil Kumar has joined the proceedings through *video-conferencing*, and reiterates the terms of settlement and submits that he would have no objection if the FIR in question i.e. FIR No. 418/2021 is quashed.

7. With respect to CRL.M.C. 356/2026, in relation to FIR No. 419/2021, the Court has interacted with the concerned respondents i.e. both the ladies, and Mr. Ram Lakhan. One such lady has joined the proceedings through *video conferencing* and they all reiterate the terms of settlement and submit that they would have no objection if the FIR in question i.e. FIR No. 419/2021 is quashed.

8. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose. In any case, even the complainants in both FIRs, do not wish to press any charges against one another.

9. Accordingly, exercising inherent powers vested in this Court under Section 528 of the BNSS, it is deemed appropriate to quash the instant FIR.



10. Consequently, to secure ends of justice, FIRs bearing Nos.418/2021 and 419/2021, both registered on 03.10.2021 at P.S. Neb Sarai, Delhi, for commission of offence under Sections 308/201/323/34 and Sections 354/323/341/506/509/34 IPC, respectively, with all consequential proceedings emanating therefrom, are hereby, quashed subject to petitioners depositing total cost of Rs. 10,000/- each case with *Delhi High Court Staff Welfare Fund* [Account no. 15530110074442: IFSC UCBA0001553] within four weeks from today.

11. The petition stands disposed of in aforesaid terms.

12. Pending application also stands disposed of.

**(MANOJ JAIN)**  
**JUDGE**

**JANUARY 29, 2026/ss/sa**